GOVERNMENT OF ORISSA HOME DEPARTMENT

No.<u>49667 /</u> Dt. 5/11/2009 JLS-CS-11/09

NOTIFICATION

In exercise or powers conferred by the proviso to Article 309 of Constitution of India the Governor of Orissa is pleased to make the following rules to amend the Orissa Sub-Ordinate Correctional Service Rules 1992 namely:-

1. These Rules may be called as the Orissa Sub-Ordinate Correctional Service Amendment Rules, 2009.

Amendment of Rule-4

The existing Rule-4(2) of the Orissa Sub-ordinate Correctional Services Rules, 1992 is substituted as under:-

Method of Recruitment And Appointing Authority

Rule-4(2) The Inspector General of Prisons and D.C.S. Orissa shall be the Appointing Authority in respect of the post included in the service.

2. Amendment of Rule-9

The existing Rule-9 of the Orissa Subordinate Correctional Services Rules, 1992 is substituted as under-

Recruitment By promotion

Rule-9(i) Subject to the provisions of Rules-4 promotion of in-service candidates by way to selection in a particular year shall be as follows:-

- (a) Twelve per cent (12%) of the vacancies required to be filled up in a year shall be filled up by selection of eligible Ministerial officers working in the office of Correctional Services/ Institutions including the Case Worker/Care Taker originally borne in the correctional service and presently working under the administrative control of Women & Child Development department.
- (b) Nine percent (9%) of the vacancies required to be filled up in a year shall be filled up by selecting suitable officers from among the Assistants of the Prisons Directorate.

- (c) Three percent (3%) of the vacancies required to be filled up in a year shall be filled up by selecting suitable officers from among the Auditors of the Prisons Directorate.
- (d) Three percent (3%) of the vacancies required to be filled up in a year shall be filled up by selecting suitable officers from among the Sr. Steno of the Regional Probation Officer/head Clerk-cum-Accountant of General Home for Men.
- (e) The remaining three percent (3%) of the vacancies required to be filled up in a year, shall be filled up by selecting suitable Ministerial officers working in the offices of the jail institutions.

The existing Rule-10 of the Orissa Subordinate Correctional Service Rule, 1992 is to be substituted as under

Rule-10 in order to be eligible for promotion by way of selection under Rule-10 an employee should have-

(i) Completed at least 10 years of continuous service in the ministerial cadre and other cadre of the above mentioned offices under the Prisons Department on or before Ist January on the recruitment year.

Provided that a Case Worker and Care Taker working in the Women and Child Development Department shall be eligible for selection after completion of five years of continuous service on the aforesaid date.

Provided there will be no age bar for promotion.

- (ii) Passed the Departmental examination if any prescribed for the post held by him.
- (iii) Passed a test in Oriya language equivalent to M.E. standard.

BY ORDER OF THE GOVERNOR

Aditya Prasad Padhi,

Principal Secretary to Government

Memo No. 49668/ Dt.5-11-09

Copy forwarded to the Director, Printing Stationery and Publication, Orissa Cuttack for information. He is requested to publish this Notification in the next extra ordinary issue of Orissa Gazette and supply 100 printed copies to the Home (Jails) Department.

Joint Secretary to Government.

Ambjerto

Memo No. 49669/ Dt.5-11-09

Copy forwarded to All Departments of State Government for information.

Joint Secretary to Government

Memo No. 49670/ Dt.5-11-09

Copy forwarded to the Additional D.G. of Police-cum-I.G. of Prisons and D.C.S. Orissa, Bhubaneswar for information and necessary action.

Joint Secretary to Government

Memo No. 49671/ Dt.5-11-09

Copy forwarded to the Secretary Orissa Public Service Commission Cuttack for information and necessary action.

Joint Secretary to Government

Memo No. 49672/ Dt.5-11-09

Copy forwarded to the NIC Coordinator (Mr. M. Khan) Home (IMU) Department for information and necessary action.

Joint Secretary to Government